

DIVISION BENCH
COURT - II

P-105

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/230(KB)2022
IA(I.B.C)/453(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JULY 2024

IN THE MATTER OF	BANK OF BARODA VS VIRENDRA KUMAR JAIN
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Dipanjan Dutta, Adv.] for FC
Mr. S. Chowdhury, Adv.

Mr. Avik Chowdhuri, Adv.] for RP

Ms. S. Ramchandra, Adv.] for PG
Ms. I. Dutta, Adv.
Ms. P. Jain, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. Since objection raised by the Personal Guarantor to the Report of RP in regard to the Financial Creditor, the matters stands adjourned **to 21.08.2024**.
3. Let a copy of the objections be provided in course of this day.
4. It is made clear that no further adjournment will be granted in this matter.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**